## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

CCP NO. 29/94

in

O.A. NO.2204/92

New Delhi this the 8th day of June, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member(A).

Raj Kumar Puri, C-9/100, Jumna Vihar, Delhi.

... Petitioner.

By Advocate Ashish Kalia.

Versus

- 1. Union of India through Shanti Sinha, Director of Education, Old Secretariat, Delhi.
- Shri R.B. Vashist,
   Principal Accounts Officer,
   NCT of Delhi,
   Man Singh Road,
   New Delhi.

.. Respondents.

By Advocate Mrs Meera Chhibar..

ORDER (ORAL)

## Shri Justice V.S. Malimath.

The direction is to release the pension, gratuity, if any, commutation permissible under the law, balance of G.P.F and other pensionary benefits to the petitioner within a period of three months. The respondents have filed a statement to the effect that they have paid all the dues to the petitioner by way of retirement benefits which inclues a sum of Rs.38,788/- as DCRG, Rs.46,147/- as commutation value and interest on these amounts @ 10 per cent till the amount was paid which has been quntified as Rs.22,673/-. All these amounts have been paid. Shri Kalia, learned counsel for the petitioner, however, submitted that the petitioner is entitled to interest on the pension. The direction \/in the judgement, as can be seen from paragraph 7,



is to pay interest in regard to the amounts to be paid as per the directions of the judgement. So far as the pension is concerned, it has already been released before the judgement was rendered sometime in Feburuary, 1993. Hence, no question of interest being paid on the amount of pension which was released in Feburuary, 1993 would arise. We are, therefore, satisfied that the judgement of the Tribunal has been fully complied with. These proceedings are accordingly dropped.

8. D. Dir.

(P.T. Thiruvengadam)
Member(A)

'SRD' 080694 (V.S. Malimath)

Chairman